

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00561/2019

Dated Tuesday the 16th day of April Two Thousand Nineteen

CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)

K.Chinnadurai,
F2, Gujan's Eastern Castle,
3rd Street, Rani Garden,
Aerodrome Road, Singanallur,
Coimbatore 641005.

....Applicant

By Advocate M/s. P. R. Satyanarayanan

Vs

Union of India rep by,
1.The Secretary,
Department of Posts,
Ministry of Communications,
New Delhi 110001.

2.The Chief Postmaster General,
Tamilnadu Circle,
Chennai 600002.

3.The Postmaster General,
Western Region,
Coimbatore 641001.Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To call the records relating to his requests dated 30.12.2005, 19.01.2006, 24.07.2010, 12.08.2015 addressed to the first respondent and representations dated 07.08.2017 addressed to the second respondent and the detailed and comprehensive representation dated 27.09.2018 addressed to the first and second respondents seeking regularisation of promotion to JTS of IPoS Gr. A w.e.f. 12.12.2005 and also the benefits of one increment in JTS Gr. A and direct the first respondent to dispose of the representations submitted by the applicant to the first respondent on 30.12.2005, 19.01.2006, 24.07.2010, 12.08.2016 and 27.09.2018 within a specified period of time and pass such further orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of this case and thus render justice."

2. It is alleged that the applicant has made representations regarding his grievance on several dates including the last one dt. 27.09.2018 which are still pending for consideration. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to consider the representations within a time limit to be stipulated by this Tribunal.
3. Mr. M. Kishore Kumar takes notice for the respondents.
4. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A15 representation dt. 27.09.2018 along with previous representations in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

**(R. Ramanujam)
Member(A)
16.04.2019**